
(2010) 10 CAL CK 0064
In the Calcutta High Court
Case No : C.R.R. No. 4632 of 2009

Hasim Akhtar @ Babu @ Hasim Akhtar Momin	APPELLANT
Vs	
State of West Bengal	RESPONDENT

Date of Decision : 04-10-2010

Acts Referred:

Penal Code, 1860 (IPC) — Section 307, 34, 498A

Citation : (2010) 10 CAL CK 0064

Hon'ble Judges : Ashim Kumar Roy, J

Bench : Single Bench

Advocate : Musharraf Alam Sk, for the Appellant; Prabir Chatterjee, for the Respondent

Final Decision : Allowed

Judgement

Ashim Kumar Roy, J.—The present petitioner in connection with an offence punishable under Sections 498A/307/34 of the Indian Penal Code has been granted bail by the Learned Sessions Judge, Malda on condition of payment of a sum of Rs. 800/- per month to his wife, the defacto-complainant as her maintenance.

2. Heard Mr. Kallol Mondal for the petitioner and Mr. Prabir Chatterjee appearing for the State. Perused the materials on record.

3. In view of the decision of this Hon'ble High Court in C.R.R. No. 228 of 2010 in the case of Bimal Kisku v. State of West Bengal and Anr. now it becomes unnecessary to go into further details of the matter at hand and on the other hand in view of such decision the order impugned, i.e. the order whereby the petitioner was asked to make payment of maintenance to the wife/opposite party as a condition of bail stands quashed.

In the result this application stands allowed.

Criminal Section is directed to deliver urgent Photostat certified copy of this

Judgement to the parties, if applied for, as early as possible.